

World Bank/ADB Aided Power Projects*[Translation]*

3781. SHRI SURESH CHANDEL:

SHRI NARENDRA BUDANIA:

Will the Minister of POWER be pleased to state:

(a) whether some power projects in the country are funded by the World Bank and Asian Development Bank;

(b) if so, the details thereof (separately), State-wise;

(c) whether the World Bank and Asian Development Bank have evinced keen interest in funding some power projects on the sharing basis;

(d) if so, the details of the proposals received from World Bank and Asian Development Bank in this regard; and

(e) the number of power projects proposed to be set up in Rajasthan with the help of ADB?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) A statement showing ongoing power projects funded by World Bank & Asian Development Bank (state-wise) is attached.

(c) No, Sir.

(d) In view of (c) above, question does not arise.

(e) At present there is no power project proposed to be set up in Rajasthan with the help of ADB.

Statement*Statement referred to in reply to parts (a) & (b) of the Lok Sabha Unstarred Question No. 3781 for 13.7.1998 regarding World Bank/ADB aided power projects*

Sl. No.	Name of the Project & Loan No.	State	Loan Amount (In US \$ M)
1	2	3	4

World Bank

1.	Northern Region Trans, Project (R.F.) (3237-IN)	Punjab, Haryana Rajasthan, J&K. U.P. & H.P.	485-000
2.	Nathpa Jhakri Power (3024-IN)	Himachal Pradesh	485.000
3.	Power Utilities Efficiency Improvement (3436-IN)	A.P., M.P., Gujarat, Harayana, Rajasthan, Kerala West Bengal	215.000
4.	Maharashtra Power (R.F.) (3096-IN)	Maharashtra	337.330
5.	Orissa Power Sector Restructuring (4014-IN)	Orissa	350.000
6.	Harayana Power Sector Restructuring (4271-IN)	Haryana	60.000
7.	Powergrid System Development (3577-IN)	Maharashtra M.P., A.P., Rajasthan	350.000
8.	NTPC Power Generation (3632-IN)	M.P., Kerala	400.000

1	2	3	4
Asian Development Bank			
9.	Power Efficiency Project (1161-Ind)	Karnataka, A.P. Maharashtra, Orissa, T.N.	210.000
10.	Unchahar Thermal Power Extn., Proj. (R.F.) (907-Ind)	Uttar Pradesh	160.000
11.	Power Trans. Sector Project (1405-Ind)	Rajasthan, M.P.	275.000
12.	North Madras TPP (798-IND)	Tamil Nadu	120.000
13.	2nd North Madras TP (1029-Ind)	Tamil Nadu	200.000

Restructuring of Private Telecommunications Network

3782. SHRIMATI SURYAKANTA PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to restructure the organisational and administrative set up of private telecommunication network in the country;

(b) if so, the details thereof alongwith the financial constraints coming in its way;

(c) whether any time limit has been fixed for its implementation;

(d) if so, the details thereof;

(e) whether the Government have invite suggestions in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) No, Sir.

(b) to (f) Does not arise in view of (a) above.

New Laws for Power Sector

[English]

3783. SHRIMATI LAKSHMI PANABAKA: Will the Minister of POWER be pleased to state:

(a) whether the Union Government have decided to introduce new laws for the power sector;

(b) if so, the details of outdated laws which need changes;

(c) whether under the new laws Industry would require to obtain certificate of energy efficiency or pay cess to the Union Government;

(d) if so, the details thereof; and

(e) the likely time by which the new laws would be introduced?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) It is proposed to amend the Indian (Electricity) Act, 1910 and the Electricity (Supply) Act, 1948 to provide identity to transmission activities independent of generation and distribution of power. The Bill is being introduced within this Session of Parliament.

The Electricity Regulatory Commissions Bill was adopted by the Lok Sabha on 9-6-1998 and by the Rajya Sabha on 12-6-1998. The Bill has received Presidential assent and has now become an Act (Act No. 14 of 1998). The main objective of the Act is to provide for the establishment of a Central Electricity Regulatory Commission and State Electricity Regulatory Commissions, rationalisation of electricity tariff, transparent policies regarding subsidies, promotion of efficient and environmentally benign policies and for matters connected therewith on incidental thereto.

(c) The proposed Bill of the Act to not have any provisions regarding certificate of energy efficiency of cess.

(d) and (e) Do not arise.

Interaction with Foreign Countries for Augmentation of Power

3784. SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

SHRI JANARDAN PRASAD MISRA:

SHRI NARESH PUGLIA:

Will the Minister of POWER be pleased to state:

(a) whether the Government have interacted with foreign countries for augmenting power generation in the country during the last six months; and

(b) if so, the names of the countries and details of the discussions held in this regard so far?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) A number of companies from countries like Japan, U.S.A., China, Italy and Germany have evinced interest in putting up mega power projects in the country. The modalities of setting up these projects are being finalised.